

is Rs. 10.80 and 16.00 crores respectively.

(b) No, Sir.

(c) Does not arise.

(d) Most of the demands is either locked up in appeals or stayed by Higher Authority/Courts etc. The Income-tax officers have been directed to approach the appellate authorities and request them to take up high demand cases on priority.

[Translation]

Non-Banking Financial Institutions

3546. SHRI KACHARU BHAU RAUT : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have banned some non-banking financial institutions from collecting money from the people in the country; and

(b) if so, the details of such non-banking financial institutions alongwith the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Reserve Bank of India (RBI) has reported that certain non-banking financial companies have been prohibited from accepting further deposits.

(b) Upto 30th June, 1996 RBI had prohibited 201 Non-Banking Financial Companies (NBFCs) including Residuary Non-Banking Companies (RNBCs) from accepting deposits from public. The reasons for prohibiting these NBFCs from accepting deposits are mainly for non-compliance with Non-Banking Financial Companies (Reserve Bank) Directions, 1977/Residuary Non-Banking Companies (Reserve Bank) Directions, 1987.

[English]

Central Direct Taxes Advisory Committee

3547. SHRI MADHUKAR SARPOTDAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Direct Taxes Advisory Committee has been reconstituted;

(b) if so, how many sittings of the Committee have since been held;

(c) whether the Committee has sent any suggestions/decisions to Government so far; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (d) Yes, Sir. The Central

Direct Taxes Advisory Committee has been reconstituted on 29.1.1996. With the constitution of the 11th Lok Sabha after the General Elections, it has become necessary to renominate the four Members of Parliament to the Committee. The Committee will be reconstituted shortly and a meeting will be held immediately thereafter.

Supply of Coal to Power Plants

3548. SARDAR SURJEET SINGH BARNALA:
SHRI B. DHARMA BIKSHAM :
SHRI S.D.N.R.WADIYAR :
SHRI SUSHIL CHANDRA :

Will the Minister of COAL be pleased to state :

(a) whether some power plants are not being supplied with adequate quantum of coal;

(b) if so, the details thereof, State-wise, particularly with reference to Punjab;

(c) the details of the complaints received from the various power plants about non availability of coal during the last six months;

(d) the reasons for short supply of coal; and

(e) the steps taken to ensure the supply of coal to different power units as per requirement?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) The State-wise details of linkages given and actual supplies made for the period April-July, 1996 are shown in the Statement-I attached.

(c) and (d) The details of the power stations which have not received less than 95% of the linked quantity during the period April-July, 1996 and the reasons for short supply are indicated in the Statement-II attached.

(e) As may be seen, supply of coal to different power stations is sometimes inhibited due to a variety of reasons most of which are beyond the control of the Ministry of Coal or the coal companies.

STATEMENT-I

			(In '000 tonnes)
State	Linkage	Despatch	
1. Andhra Pradesh	4695	4891	
2. Bihar	3125	2822	
3. Delhi	1685	1614	
4. Gujarat	6145	4560	
5. Haryana	1125	1034	
6. Karnataka	1675	1363	